

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

**Minutes of NC-V meeting held on 12.06.2014**

The meeting No.10/AM-15 for the licensing year 2014-15 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 12.06.2014 in Conference Room No.4 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	R.O. TC, Noida
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri Kuldeep Singh, Assistant Director	MSME
4.	Shri P.P. Pasricha, F.T.D.O.	DGFT

At the outset, the Minutes of NC-V Meeting No.09/AM-15 for 05.06.2014 were taken up for ratification. As there were no amendments to the same, the above referred minutes of 05.06.2014 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.10/AM-15 dated 12.06.2014 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

**MEETING NUMBER** : 10/84-ALC3/2014

**MEETING DATE** : 12.06.2014

1	<b>Case No.:3/10/84-ALC3/2014</b>	Party Name: FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:10/84-ALC3/2014 12.06.2014	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00058/AM15/	RLA File :56/24/040/00002/AM12/	Lic.No/Date:5610000061 16.02.2012	Defer Date: 10.07.2014

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer for their examination and comments. It was decided to defer the case for re-listing on 10.07.2014.

Case No.:22/47/84-ALC3/2013	Party Name: BAGGA INTERNATIONAL	Meet No/Date:10/84-ALC3/2014 12.06.2014	Status: Approved
HQ File :01/84/050/00377/AM14/	RLA File :05/23/040/00424/AM14/	Lic.No/Date:0510376633 20.01.2014	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME)'s conveyed vide their U.O.No.37(5)/21/2014-15/Hos., dated 11.06.2014 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Harness part of Polyester fabric textile material for Men-22" set + Waist Pad-48"	2500 Set	Polyester fabric – 600x600D with PU coating grey fabric	0.55 Meter per piece
			Polyester fabric – 600x600D with PU coating black fabric	0.40 Meter per piece
			Polyester Air Mesh-7004, 152 cms. black, GSM-290+/-10%	0.61 Meter per piece
			Polyethylene foam "Softlon"-3004 S(99) 4mmX1500mmX50mm	0.55 Meter per piece
2.	Harness part of Polyester fabric textile material for Men-26" set + Waist Pad-55"	2500 Set	Polyester fabric – 600x600D with PU coating grey fabric	0.65 Meter per piece
			Polyester fabric – 600x600D with PU coating black fabric	0.45 Meter per piece
			Polyester Air Mesh-7004, 152 cms. black, GSM-290+/-10%	0.71 Meter per piece

			Polyethylene foam “Soflon”-3004 S(99) 4mmX1500mmX50mm	0.65 Meter per piece
3.	Tool Pouch Bag A- of Polyester fabric textile material, black/grey	2500 Nos.	Polyester fabric – 600x600Dx2 double layer Polyester fabric with PVC centre, black fabric one side, grey on the other side, PVC centre coating to both side.	0.60 Meter per piece
4.	Tool Pouch Bag B- of Polyester fabric textile material, black/grey	2500 Nos.	Polyester fabric – 600x600Dx2 double layer Polyester fabric with PVC centre, black fabric one side, grey on the other side, PVC centre coating to both side.	0.40 Meter per piece
5.	Pouch Bags of Polyester fabric textile material	3000 Nos.	Polyester fabric – 600x600Dx2 double layer Polyester fabric with PVC centre, black fabric one side, grey on the other side, PVC centre coating to both side.	0.40 Meter per piece
6.	Pouch Bags of Polyester fabric textile material	5000 Nos.	Polyester fabric – 600x600D with PU coating black fabric	0.26 Meter per piece
			Polyester fabric – 600x600D with PVC coating black fabric	0.41 Meter per piece

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

**Case No.:4/5/84-ALC3/2014**

Party Name: TEXPORT OVERSEAS  
PVT.LTD,

Meet No/Date:10/84-ALC3/2014  
12.06.2014

**Status:**  
**Deferred**

3	HQ File :01/84/050/00031/AM15/	RLA File :07/24/040/00412/AM14/	Lic.No/Date:0710101879 03.02.2014	Defer Date: 26.06.2014
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 26.06.2014.				

4	<b>Case No.:6/2/84-ALC3/2014</b>	Party Name: CITIZEN UMBRELLA MANUFACTURERS LTD.	Meet No/Date:10/84-ALC3/2014 12.06.2014	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00006/AM15/	RLA File :02/24/040/00192/AM14/	Lic.No/Date:0210199947 12.02.2014	Defer Date: 26.06.2014
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and considered the written request of applicant firm for extension of time for submission of information/details in support of their proposal. The Committee after deliberation agreed with the request of applicant firm and defer the case for re-listing on 26.06.2014.				

5	<b>Case No.:4/2/84-ALC3/2014</b>	Party Name: FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:10/84-ALC3/2014 12.06.2014	<b>Status:</b> <b>Approved</b>																									
	HQ File :01/84/050/00004/AM15/	RLA File :56/24/040/00043/AM14/	Lic.No/Date:5610003728 17.02.2014																										
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of Deptt. of Chemicals & Petro-chemicals conveyed vide their O. M. No. 46011/39/2009-PC-II, dated 28.05.2014 as detailed below:-																													
<table border="1"> <thead> <tr> <th>S.No.</th><th>Export Product</th><th>Export Quantity</th><th>Import item</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td>1.</td><td>Flexible Intermediate Bulk Containers net content: PP Granules-750 MT, IRGANOX 1010- 7.5 MT, IRGAFOS 168-</td><td>1000 MT</td><td>Polypropylene Granules</td><td>808.500 MT</td></tr> <tr> <td></td><td></td><td></td><td>IRGANOX 1010</td><td>8.250 MT</td></tr> <tr> <td></td><td></td><td></td><td>IRGAFOS 168</td><td>8.250 MT</td></tr> <tr> <td></td><td></td><td></td><td>Colour Master batch</td><td>55 MT</td></tr> </tbody> </table>					S.No.	Export Product	Export Quantity	Import item	Quantity allowed	1.	Flexible Intermediate Bulk Containers net content: PP Granules-750 MT, IRGANOX 1010- 7.5 MT, IRGAFOS 168-	1000 MT	Polypropylene Granules	808.500 MT				IRGANOX 1010	8.250 MT				IRGAFOS 168	8.250 MT				Colour Master batch	55 MT
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			IRGANOX 1010	8.250 MT																									
			IRGAFOS 168	8.250 MT																									
			Colour Master batch	55 MT																									

	7.5 MT, Colour Master batch-50 MT, LDPE Granules-100 MT, LLDPE Granules- 100 MT, Packing material PP Granules-10 MT, Printing Ink-10,000 Litre	LDPE Granules	110 MT
		LLDPE Granules	110 MT
		Packing material (PP Granules)	As per packing policy
		Printing Ink	10,000 Litre
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.			

6	<b>Case No.:5/2/84-ALC3/2014</b>	Party Name: LUMENS INDIA	Meet No/Date:10/84-ALC3/2014 12.06.2014	<b>Status: Deferred</b>
	HQ File :01/84/050/00005/AM15/	RLA File :02/24/040/00188/AM14/	Lic.No/Date:0210200289 20.02.2014	Defer Date: 10.07.2014
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that DIPP has issued letter on 16.04.2014 to applicant firm for submission of requisite information/details in support of their proposal. The Committee after deliberations decided to await the same and defer the case for re-listing on 10.07.2014.			

7	<b>Case No.:4/48/84-ALC3/2013</b>	Party Name: K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:10/84-ALC3/2014 12.06.2014	<b>Status: Deferred</b>
	HQ File :01/84/050/00395/AM14/	RLA File :04/24/040/00263/AM14/	Lic.No/Date:0410155523 24.02.2014	Defer Date: 26.06.2014
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. It was decided to await the same and defer the case for re-listing on 26.06.2014.			

8	<b>Case No.:7/2/84-ALC3/2014</b>	Party Name: KARTIKEYA INTERNATIONAL	Meet No/Date:10/84-ALC3/2014 12.06.2014	<b>Status: Deferred</b>
	HQ File :01/84/050/00007/AM15/	RLA File :06/24/040/00034/AM14/	Lic.No/Date:0610036425 26.02.2014	Defer Date: 26.06.2014

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details are still awaited from the applicant firm. The Committee after deliberations decided to await the same and defer the case for re-listing on 26.06.2014.

9	<b>Case No.:22/2/84-ALC3/2014</b>	Party Name: BHARAT SILKS	Meet No/Date:10/84-ALC3/2014 12.06.2014	<b>Status: Deferred</b>
	HQ File :01/84/050/00022/AM15/	RLA File :07/24/040/00447/AM14/	Lic.No/Date:0710102711 07.03.2014	Defer Date: 26.06.2014
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 26.06.2014.			

10	<b>Case No.:20/2/84-ALC3/2014</b>	Party Name: VENLON METALLICA INDUSTRIES,	Meet No/Date:10/84-ALC3/2014 12.06.2014	<b>Status: Deferred</b>
	HQ File :01/84/050/00020/AM15/	RLA File :07/24/040/00476/AM14/	Lic.No/Date:0710102836 12.03.2014	Defer Date: 10.07.2014
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details are still awaited from the applicant firm. The Committee after deliberations decided to await the same and defer the case for re-listing on 10.07.2014.			

	<b>Case No.:16/2/84-ALC3/2014</b>	Party Name: KARUR K.C.P.PACKKAGINGS LIMITED,	Meet No/Date:10/84-ALC3/2014 12.06.2014	<b>Status: Deferred</b>
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11	HQ File :01/84/050/00016/AM15/	RLA File :32/24/040/00027/AM14/	Lic.No/Date:3210073970 13.03.2014	Defer Date: 10.07.2014
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that requisite comments on the proposal are still awaited from Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer. The Committee after deliberations decided to await the same and defer the case for re-listing on 10.07.2014.				

12	<b>Case No.:16/6/84-ALC3/2014</b>	Party Name: G.R.CORPORATION	Meet No/Date:10/84-ALC3/2014 12.06.2014	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00047/AM15/	RLA File :06/24/040/00035/AM14/	Lic.No/Date:0610036660 13.03.2014	Defer Date: 10.07.2014
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 10.07.2014.				

13	<b>Case No.:2/6/84-ALC3/2014</b>	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:10/84-ALC3/2014 12.06.2014	<b>Status:</b> <b>Approved</b>										
	HQ File :01/84/050/00033/AM15/	RLA File :05/24/040/00482/AM14/	Lic.No/Date:0510382028 18.03.2014											
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-														
<table border="1"> <thead> <tr> <th>S.No.</th><th>Export Product</th><th>Export Quantity</th><th>Import item</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td>1.</td><td>Ladies T-Shirts made of 60% Cotton 30% Nylon 10% Spandex dyed knitted fabric, GSM-130+/-10%, Style No. GS6JT052 &amp; Indian fabric 95% Cotton 5% Spandex</td><td>9500 Nos.</td><td>60% Cotton 30% Nylon 10% Spandex unbleached knitted fabric, GSM-130+/-10%</td><td>1570 Kgs.</td></tr> </tbody> </table>					S.No.	Export Product	Export Quantity	Import item	Quantity allowed	1.	Ladies T-Shirts made of 60% Cotton 30% Nylon 10% Spandex dyed knitted fabric, GSM-130+/-10%, Style No. GS6JT052 & Indian fabric 95% Cotton 5% Spandex	9500 Nos.	60% Cotton 30% Nylon 10% Spandex unbleached knitted fabric, GSM-130+/-10%	1570 Kgs.
S.No.	Export Product	Export Quantity	Import item	Quantity allowed										
1.	Ladies T-Shirts made of 60% Cotton 30% Nylon 10% Spandex dyed knitted fabric, GSM-130+/-10%, Style No. GS6JT052 & Indian fabric 95% Cotton 5% Spandex	9500 Nos.	60% Cotton 30% Nylon 10% Spandex unbleached knitted fabric, GSM-130+/-10%	1570 Kgs.										



The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

14	<b>Case No.:9/2/84-ALC3/2014</b>	Party Name: CHANDRA MUKHI IMPEX PVT. LTD.,	Meet No/Date:10/84-ALC3/2014 12.06.2014	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00009/AM15/	RLA File :02/24/040/00177/AM14/	Lic.No/Date:0210201329 19.03.2014	Defer Date: 10.07.2014
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 10.07.2014.			

15	<b>Case No.:13/6/84-ALC3/2014</b>	Party Name: KANPUR PLASTIPACK LTD	Meet No/Date:10/84-ALC3/2014 12.06.2014	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00044/AM15/	RLA File :06/24/040/00037/AM14/	Lic.No/Date:0610036857 27.03.2014	Defer Date: 10.07.2014
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that requisite comments on the proposal are still awaited from Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer. The Committee after deliberations decided to await the same and defer the case for re-listing on 10.07.2014.			

16	<b>Case No.:12/6/84-ALC3/2014</b>	Party Name: KIRAN ASSOCIATES	Meet No/Date:10/84-ALC3/2014 12.06.2014	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00043/AM15/	RLA File :05/23/040/00544/AM14/	Lic.No/Date:0510383072 28.03.2014	Defer Date: 10.07.2014
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 10.07.2014.			



17	<b>Case No.:9/6/84-ALC3/2014</b>	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:10/84-ALC3/2014 12.06.2014	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00040/AM15/	RLA File :05/24/040/00486/AM14/	Lic.No/Date:0510383265 01.04.2014	Defer Date: 10.07.2014
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 10.07.2014.			

18	<b>Case No.:5/10/84-ALC3/2014</b>	Party Name: BHARAT SILKS	Meet No/Date:10/84-ALC3/2014 12.06.2014	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00060/AM15/	RLA File :07/24/040/00467/AM14/	Lic.No/Date:0710103320 01.04.2014	Defer Date: 10.07.2014
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 10.07.2014.			

19	<b>Case No.:11/6/84-ALC3/2014</b>	Party Name: PRET INTERPRET CLOTHING PRIVATE LIMITED	Meet No/Date:10/84-ALC3/2014 12.06.2014	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00042/AM15/	RLA File :07/24/040/00481/AM14/	Lic.No/Date:0710103348 02.04.2014	Defer Date: 10.07.2014
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided measurement chart, CAD/CAM and sketch of export product in support of their proposal. The Committee after deliberations decided to ask the applicant firm to provide the above information/details for consideration of the proposal. The case stands for re-listing on 10.07.2014.			

	<b>Case No.:23/2/84-ALC3/2014</b>	Party Name: GANGA ACROWOOLS LIMITED	Meet No/Date:10/84-ALC3/2014 12.06.2014	<b>Status:</b> <b>Approved</b>
	HQ File :01/84/050/00023/AM15/	RLA File :30/24/040/00060/AM14/	Lic.No/Date:3010101676	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case, on repeat basis as per decision taken in NC meeting No.42/AM-14 held on 31.01.2014 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Acrylic dyed yarn (under worsted system) (1.11 Kg/Kg content in export product)	4,00,000 Kgs.	Acrylic Fibre, 2 – 4 D	2,50,000 Kgs.
			Acrylic Fibre, 5-7D	1,10,667 Kgs.
			Cationic Dyes/Optical brightener Textile Auxiliaries	8000 Kgs.
			Chemicals viz. Retarder/ Levelling Agent/Softner (Hydrophilic/ Cationic/ Bulky/ Silicon), Dyes Fixation Accelerator, Gaur Gum	25,600 Kgs.
			Wax Roll Textile Grade Wax	1600 Kgs.

The Dyes and Chemicals shall be restricted in terms of General Note 5 for Textiles products. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:6/6/84-ALC3/2014	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:10/84-ALC3/2014 12.06.2014	Status: Approved
HQ File :01/84/050/00037/AM15/	RLA File :35/24/040/00002/AM15/	Lic.No/Date:3510044023 09.04.2014	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Mill made Industrial workwear woven garment (Cotton summer	7000 Kgs.	Raw Cotton natural fibre	8649.774 Kgs.
			Flacovan Flame resistant	3034 Kgs. (@

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coverall) made of 100% Cotton dyed fabric with flame resistant finish, GSM-220+/-10% and 100% Cotton bleached fabric with flame resistant finish, GSM-255+/-10% with reflective band (Net content of total cotton fabric – 6864.9 Kgs., 6329.4 Kgs. (220 GSM) & 535.5 Kgs. (255 GSM).

chemicals	442 grams per Kg. of fabric)
Ukadan Flame resistant chemicals	323 Kgs. (@ 47 grams per Kg. of fabric)
Silastal Flame resistant chemicals	137 Kgs. (@ 20 grams per Kg. of fabric)
Silastan Flame resistant chemicals	27 Kgs. (@ 4 grams per Kg. of fabric)
Reflective Band for high visibility	18,900 Meter
Furnace Oil	As per fuel policy
Polyvinyl Alcohol sizing material	69 Kgs.

The import of Dyes and Chemical (Sl. No.2 to 4) shall be restricted to 26% FOB value within the overall CIF value of the licence in terms of general Note for Textiles at Sr. No.5.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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<b>Case No.:7/6/84-ALC3/2014</b>	Party Name: SUPERHOUSE LTD.,	Meet No/Date:10/84-ALC3/2014 12.06.2014	<b>Status:</b> <b>Deferred</b>
HQ File :01/84/050/00038/AM15/	RLA File :06/24/040/00001/AM15/	Lic.No/Date:0610037024 09.04.2014	Defer Date: 10.07.2014
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided measurement chart, CAD/CAM and sketch of export product in support of their proposal. The Committee after deliberations decided to ask the applicant firm to provide the above information/details for consideration of the proposal. The case stands for re-listing on 10.07.2014.			

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Case No.:31/10/84-ALC3/2014	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:10/84-ALC3/2014 12.06.2014	Status: Approved	
HQ File :01/84/050/00086/AM15/	RLA File :07/24/040/00008/AM15/	Lic.No/Date:0710103582 10.04.2014		
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Girls Dress with belt made of 100% Cotton yarn dyed fabric, GSM-110+/-10%, Style No. CX8 7124989	3000 Nos.	100% Cotton yarn dyed fabric, GSM-110+/-10%	4950 Sq. meter
2.	Babies Dress made of 100% Cotton yarn dyed fabric, GSM-110+/-10%, Style No. CT8 7125106	1300 Nos.	100% Cotton yarn dyed fabric, GSM-110+/-10%	1040 Sq. meter
The GSM should match in both import and export.				
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

Case No.:3/6/84-ALC3/2014	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:10/84-ALC3/2014 12.06.2014	Status: Approved
HQ File :01/84/050/00034/AM15/	RLA File :05/24/040/00010/AM15/	Lic.No/Date:0510384067 15.04.2014	
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-			

24	S.No.	Export Product	Export Quantity	Import item	Quantity allowed
	1.	Ladies Dress made of 64% Cotton 35% Polyester 1% Spandex dyed knitted fabric, GSM-180+/-10%, Style No. 343206/346033	5400 Nos.	64% Cotton 35% Polyester 1% Spandex dyed knitted fabric, GSM-180+/-10%,	1740 Kgs.
The GSM should match in both import and export.					
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.					

25	Case No.:19/10/84-ALC3/2014	Party Name: MAYA EXPORTS CORPN	Meet No/Date:10/84-ALC3/2014 12.06.2014	Status: <b>Deferred</b>
	HQ File :01/84/050/00074/AM15/	RLA File :05/24/040/00004/AM15/	Lic.No/Date:0510384141 16.04.2014	Defer Date: 10.07.2014
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample of the export product, complete justification and technical person to explain the case. The case stands for re-listing on 10.07.2014.			

26	Case No.:22/10/84-ALC3/2014	Party Name: G.R. CORPORATION	Meet No/Date:10/84-ALC3/2014 12.06.2014	Status: <b>Deferred</b>
	HQ File :01/84/050/00077/AM15/	RLA File :06/24/040/00002/AM15/	Lic.No/Date:0610037112 16.04.2014	Defer Date: 10.07.2014
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 10.07.2014.			

27	<b>Case No.:28/10/84-ALC3/2014</b>	Party Name: PRABHAKAR OVERSEAS	Meet No/Date:10/84-ALC3/2014 12.06.2014	<b>Status:</b> <b>Approved</b>									
	HQ File :01/84/050/00083/AM15/	RLA File :05/24/040/00012/AM15/	Lic.No/Date:0510384239 16.04.2014										
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:- <table border="1"> <thead> <tr> <th>S.No.</th><th>Export Product</th><th>Export Quantity</th><th>Import item</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td>1.</td><td>Ladies T-Shirt made of 95% Cotton 5% Spandex fabric</td><td>27,000 Nos.</td><td>100% Cotton neck lace accessories</td><td>27,000 Nos.</td></tr> </tbody> </table> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>				S.No.	Export Product	Export Quantity	Import item	Quantity allowed	1.	Ladies T-Shirt made of 95% Cotton 5% Spandex fabric	27,000 Nos.	100% Cotton neck lace accessories
S.No.	Export Product	Export Quantity	Import item	Quantity allowed									
1.	Ladies T-Shirt made of 95% Cotton 5% Spandex fabric	27,000 Nos.	100% Cotton neck lace accessories	27,000 Nos.									

28	<b>Case No.:18/10/84-ALC3/2014</b>	Party Name: MAYA EXPORTS CORPN	Meet No/Date:10/84-ALC3/2014 12.06.2014	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00073/AM15/	RLA File :05/24/040/00015/AM15/	Lic.No/Date:0510384320 17.04.2014	Defer Date: 10.07.2014
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample of the export product, complete justification and technical person to explain the case. The case stands for re-listing on 10.07.2014.			

	<b>Case No.:8/10/84-ALC3/2014</b>	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:10/84-ALC3/2014 12.06.2014	<b>Status:</b> <b>Approved</b>
	HQ File :01/84/050/00063/AM15/	RLA File :05/24/040/00027/AM15/	Lic.No/Date:0510384549 22.04.2014	
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-			

29	S.No.	Export Product	Export Quantity	Import item	Quantity allowed
	1.	Men's Jacket made of 74% Polyester 26% Rayon dyed woven fabric used in front, shoulder & neck area, rest all Indian fabric, GSM-273+/-10%, Style No. 40LK822/ 81LK822/ 40X2935/81LN822	16,200 Nos.	74% Polyester 26% Rayon dyed woven fabric, GSM-273+/-10%	14,580 Sq. meter
The GSM should match in both import and export.					
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.					

30	Case No.:21/10/84-ALC3/2014	Party Name: PARASNATH TECHGARMENTS PVT. LTD.	Meet No/Date:10/84-ALC3/2014 12.06.2014	Status: <b>Deferred</b>
	HQ File :01/84/050/00076/AM15/	RLA File :06/24/040/00004/AM15/	Lic.No/Date:0610037163 22.04.2014	Defer Date: 10.07.2014
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided measurement chart, CAD/CAM, sketch and manufacturing process alongwith stage-wise wastage of export product in support of their proposal. The Committee after deliberations decided to ask the applicant firm to provide the above information/details for consideration of the proposal. The case stands for re-listing on 10.07.2014.			

31	Case No.:20/10/84-ALC3/2014	Party Name: MAYA EXPORTS CORPN	Meet No/Date:10/84-ALC3/2014 12.06.2014	Status: <b>Deferred</b>
	HQ File :01/84/050/00075/AM15/	RLA File :05/24/040/00032/AM15/	Lic.No/Date:0510384880 24.04.2014	Defer Date: 10.07.2014
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample of the export product, complete justification and technical person to explain the case. The case stands for re-listing on 10.07.2014.			



32	<b>Case No.:10/6/84-ALC3/2014</b>	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:10/84-ALC3/2014 12.06.2014	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00041/AM15/	RLA File :05/24/040/00023/AM15/	Lic.No/Date:0510385126 28.04.2014	Defer Date: 10.07.2014
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 10.07.2014.			

33	<b>Case No.:24/10/84-ALC3/2014</b>	Party Name: SUPERHOUSE LTD.,	Meet No/Date:10/84-ALC3/2014 12.06.2014	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00079/AM15/	RLA File :06/24/040/00005/AM15/	Lic.No/Date:0610037244 29.04.2014	Defer Date: 10.07.2010
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 10.07.2014.			

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Case No.:9/10/84-ALC3/2014	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:10/84-ALC3/2014 12.06.2014	Status: Approved	
HQ File :01/84/050/00064/AM15/	RLA File :05/24/040/00044/AM15/	Lic.No/Date:0510385426 01.05.2014		
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Dress made of 69% Polyester 31% Viscose yarn dyed	8650 Nos.	69% Polyester 31% Viscose yarn dyed	6158 Kgs.

stripped knitted fabric, GSM-295+/-10%, Style No. 341800/350808	stripped knitted fabric, GSM-295+/-10%
<p>The GSM should match in both import and export.</p> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>	

35	Case No.:10/10/84-ALC3/2014	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:10/84-ALC3/2014 12.06.2014	Status: Approved														
	HQ File :01/84/050/00065/AM15/	RLA File :05/24/040/00045/AM15/	Lic.No/Date:0510385427 01.05.2014															
	<p><b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-</p> <table> <tr> <th>S.No.</th><th>Export Product</th><th>Export Quantity</th><th>Import item</th><th>Quantity allowed</th></tr> <tr> <td>1.</td><td>Ladies Skirt made of 68% Rayon 27% Nylon 5% Spandex dyed knitted fabric, GSM-350+/-10% along with 100% Polyester PU (Polyurethane) coated artificial leather, GSM-280+/-10%, Style No. 344447</td><td>2550 Nos.</td><td>68% Rayon 27% Nylon 5% Spandex dyed knitted fabric, GSM-350+/-10%</td><td>1150 Kgs.</td></tr> <tr> <td></td><td></td><td></td><td>100% Polyester PU (Polyurethane) coated artificial leather, GSM-280+/-10%</td><td>306 Sq. meter</td></tr> </table>				S.No.	Export Product	Export Quantity	Import item	Quantity allowed	1.	Ladies Skirt made of 68% Rayon 27% Nylon 5% Spandex dyed knitted fabric, GSM-350+/-10% along with 100% Polyester PU (Polyurethane) coated artificial leather, GSM-280+/-10%, Style No. 344447	2550 Nos.	68% Rayon 27% Nylon 5% Spandex dyed knitted fabric, GSM-350+/-10%	1150 Kgs.				100% Polyester PU (Polyurethane) coated artificial leather, GSM-280+/-10%
S.No.	Export Product	Export Quantity	Import item	Quantity allowed														
1.	Ladies Skirt made of 68% Rayon 27% Nylon 5% Spandex dyed knitted fabric, GSM-350+/-10% along with 100% Polyester PU (Polyurethane) coated artificial leather, GSM-280+/-10%, Style No. 344447	2550 Nos.	68% Rayon 27% Nylon 5% Spandex dyed knitted fabric, GSM-350+/-10%	1150 Kgs.														
			100% Polyester PU (Polyurethane) coated artificial leather, GSM-280+/-10%	306 Sq. meter														

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

36	<b>Case No.:13/10/84-ALC3/2014</b>	Party Name: ALPS INDUSTRIES LTD.	Meet No/Date:10/84-ALC3/2014 12.06.2014	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00068/AM15/	RLA File :05/23/040/00026/AM15/	Lic.No/Date:0510385549 02.05.2014	Defer Date: 10.07.2014
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 10.07.2014.			

37	<b>Case No.:17/10/84-ALC3/2014</b>	Party Name: MAYA EXPORTS CORPN	Meet No/Date:10/84-ALC3/2014 12.06.2014	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00072/AM15/	RLA File :05/24/040/00047/AM15/	Lic.No/Date:0510385727 05.05.2014	Defer Date: 10.07.2014
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample of the export product, complete justification and technical person to explain the case. The case stands for re-listing on 10.07.2014.			

38	<b>Case No.:25/10/84-ALC3/2014</b>	Party Name: EVEREST TANNERY PVT. LTD.	Meet No/Date:10/84-ALC3/2014 12.06.2014	<b>Status: Deferred</b>
	HQ File :01/84/050/00080/AM15/	RLA File :06/24/040/00006/AM15/	Lic.No/Date:0610037301 05.05.2014	Defer Date: 10.07.2014
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that DIPP has issued a letter to applicant firm on 13.06.2014 for furnishing the requisite information/details in support of their proposal. The			

Committee after deliberations decided to await the same and defer the case for re-listing on 10.07.2014.

39	<b>Case No.:26/10/84-ALC3/2014</b>	Party Name: AII NIISH FASHIONS PRIVATE LIMITED	Meet No/Date:10/84-ALC3/2014 12.06.2014	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00081/AM15/	RLA File :05/23/040/00046/AM15/	Lic.No/Date:0510385736 05.05.2014	Defer Date: 10.07.2014
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided measurement chart, CAD/CAM and sketch of export product in support of their proposal. The Committee after deliberations decided to ask the applicant firm to provide the above information/details for consideration of the proposal. The case stands for re-listing on 10.07.2014.			

40	<b>Case No.:29/10/84-ALC3/2014</b>	Party Name: ORION CONMERX PRIVATE LIMITED	Meet No/Date:10/84-ALC3/2014 12.06.2014	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00084/AM15/	RLA File :05/24/040/00017/AM15/	Lic.No/Date:0510385981 07.05.2014	Defer Date: 10.07.2014
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided measurement chart of export product in support of their proposal. The Committee after deliberations decided to ask the applicant firm to provide the above information/details for consideration of the proposal. The case stands for re-listing on 10.07.2014.			

41	<b>Case No.:23/10/84-ALC3/2014</b>	Party Name: SUPERHOUSE LTD.,	Meet No/Date:10/84-ALC3/2014 12.06.2014	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00078/AM15/	RLA File :06/24/040/00008/AM15/	Lic.No/Date:0610037341 08.05.2014	Defer Date: 10.07.2014
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided measurement chart, CAD/CAM and sketch of export product in support of their proposal. The Committee			

after deliberations decided to ask the applicant firm to provide the above information/details for consideration of the proposal.  
The case stands for re-listing on 10.07.2014.

42	<b>Case No.:2/10/84-ALC3/2014</b>	Party Name: ZAHONERO INDIA PRIVATE LIMITED	Meet No/Date:10/84-ALC3/2014 12.06.2014	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00057/AM15/	RLA File :05/24/040/00363/AM14/	Lic.No/Date:0510386126 09.05.2014	Defer Date: 10.07.2014
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. It was decided to defer the case for re-listing on 10.07.2014.			

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Case No.:11/10/84-ALC3/2014	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:10/84-ALC3/2014 12.06.2014	Status: Approved	
HQ File :01/84/050/00066/AM15/	RLA File :05/24/040/00060/AM15/	Lic.No/Date:0510386194 09.05.2014		
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM & measurement chart of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies T-Shirt made of 96% Rayon 4% Spandex yarn dyed knitted fabric, GSM-160+/-10%, Style No. 341409/350957	7700 Nos.	96% Rayon 4% Spandex yarn dyed knitted fabric, GSM-160+/-10%	1636 Kgs.
The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

	<b>Case No.:12/10/84-ALC3/2014</b>	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:10/84-ALC3/2014 12.06.2014	<b>Status:</b> <b>Approved</b>
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44	HQ File :01/84/050/00067/AM15/	RLA File :05/24/040/00061/AM15/	Lic.No/Date:0510386205 09.05.2014										
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM & measurement chart of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-												
	<table border="1"> <thead> <tr> <th>S.No.</th><th>Export Product</th><th>Export Quantity</th><th>Import item</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td>1.</td><td>Ladies Top made of 57% Cotton 38% Modal 5% Spandex yarn dyed knitted fabric, GSM-270+/-10%, Style No. 342027/350955</td><td>10,100 Nos.</td><td>57% Cotton 38% Modal 5% Spandex yarn dyed knitted fabric, GSM-270+/-10%</td><td>4898 Kgs.</td></tr> </tbody> </table>	S.No.	Export Product	Export Quantity	Import item	Quantity allowed	1.	Ladies Top made of 57% Cotton 38% Modal 5% Spandex yarn dyed knitted fabric, GSM-270+/-10%, Style No. 342027/350955	10,100 Nos.	57% Cotton 38% Modal 5% Spandex yarn dyed knitted fabric, GSM-270+/-10%	4898 Kgs.	The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.	
S.No.	Export Product	Export Quantity	Import item	Quantity allowed									
1.	Ladies Top made of 57% Cotton 38% Modal 5% Spandex yarn dyed knitted fabric, GSM-270+/-10%, Style No. 342027/350955	10,100 Nos.	57% Cotton 38% Modal 5% Spandex yarn dyed knitted fabric, GSM-270+/-10%	4898 Kgs.									

45	<b>Case No.:27/10/84-ALC3/2014</b>	Party Name: GANGA ACROWOOLS LIMITED	Meet No/Date:10/84-ALC3/2014 12.06.2014	<b>Status: Deferred</b>
	HQ File :01/84/050/00082/AM15/	RLA File :30/24/040/00008/AM15/	Lic.No/Date:3010102399 13.05.2014	Defer Date: 10.07.2014
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer for their examination and comments. It was decided to defer the case for re-listing on 10.07.2014.			

	<b>Case No.:4/10/84-ALC3/2014</b>	Party Name: SUMILON INDUSTRIES LIMITED,	Meet No/Date:10/84-ALC3/2014 12.06.2014	<b>Status: Approved</b>
	HQ File :01/84/050/00059/AM15/	RLA File :52/24/040/00007/AM15/	Lic.No/Date:5210041057 20.05.2014	
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this			

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case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Fancy metallic yarn supported with 100% Polyester filament yarn containing 6000 Kgs. of Polyester filament yarn (PFY content 40%)	15,000 Kgs.	100% Polyester Filament yarn	6120 Kgs. (inclusive 2% wastage)
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

47	Case No.:14/10/84-ALC3/2014	Party Name: MAYA EXPORTS CORPN	Meet No/Date:10/84-ALC3/2014 12.06.2014	Status: <b>Deferred</b>
	HQ File :01/84/050/00069/AM15/	RLA File :05/24/040/00078/AM15/	Lic.No/Date:0510386965 20.05.2014	Defer Date: 10.07.2014
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the application in this case is incomplete. Therefore, the Committee after deliberations decided to call the applicant firm for personal hearing before NC alongwith sample of the export product, complete justification and technical person to explain the case. The case stands for re-listing on 10.07.2014.			

48	Case No.:15/10/84-ALC3/2014	Party Name: MAYA EXPORTS CORPN	Meet No/Date:10/84-ALC3/2014 12.06.2014	Status: <b>Deferred</b>
	HQ File :01/84/050/00070/AM15/	RLA File :05/24/040/00077/AM15/	Lic.No/Date:0510386964 20.05.2014	Defer Date: 10.07.2014
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the application in this case is incomplete. Therefore, the Committee after deliberations decided to call the applicant firm for			



personal hearing before NC alongwith sample of the export product, complete justification and technical person to explain the case. The case stands for re-listing on 10.07.2014.

49	<b>Case No.:16/10/84-ALC3/2014</b>	Party Name: MAYA EXPORTS CORPN	Meet No/Date:10/84-ALC3/2014 12.06.2014	<b>Status: Deferred</b>
	HQ File :01/84/050/00071/AM15/	RLA File :05/24/040/00076/AM15/	Lic.No/Date:0510386963 20.05.2014	Defer Date: 10.07.2014
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the application in this case is incomplete. Therefore, the Committee after deliberations decided to call the applicant firm for personal hearing before NC alongwith sample of the export product, complete justification and technical person to explain the case. The case stands for re-listing on 10.07.2014.			

50	<b>Case No.:1/10/84-ALC3/2014</b>	Party Name: A.I. ENTERPRISES PVT. LTD.	Meet No/Date:10/84-ALC3/2014 12.06.2014	<b>Status: Deferred</b>
	HQ File :01/84/050/00056/AM15/	RLA File :04/24/040/00021/AM15/	Lic.No/Date:0410158099 22.05.2014	Defer Date: 10.07.2014
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided measurement chart, CAD/CAM, sketch and style No. of export product in support of their proposal. The Committee after deliberations decided to ask the applicant firm to provide the above information/details for consideration of the proposal. The case stands for re-listing on 10.07.2014.			

	<b>Case No.:6/10/84-ALC3/2014</b>	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:10/84-ALC3/2014 12.06.2014	<b>Status: Approved</b>
	HQ File :01/84/050/00061/AM15/	RLA File :05/24/040/00095/AM15/	Lic.No/Date:0510387308 23.05.2014	
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details			

submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies' Skirt made of 69.5% Nylon 30.5% Cotton dyed lace fabric, GSM-152+/-10% with 68% Rayon 27% Nylon 5% Spandex dyed knitted fabric, GSM-350+/-10% Style No. 347965-355119-355129-354185-335121	8600 Nos.	69.5% Nylon 30.5% Cotton dyed lace fabric, GSM-152+/-10%	914 Kgs.
			68% Rayon 27% Nylon 5% Spandex dyed knitted fabric, GSM-350+/-10%	3470 Kgs.
2.	Ladies' Dress made of 69.5% Nylon 30.5% Cotton dyed lace fabric, GSM-152+/-10% alongwith 100% Polyester dyed woven fabric, GSM-56+/-10%, Style No. 348448-355115-355116	7550 Nos.	69.5% Nylon 30.5% Cotton dyed lace fabric, GSM-152+/-10%	2113 Kgs.
			100% Polyester dyed woven fabric, GSM-56+/-10%	13,590 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

<b>Case No.:7/10/84-ALC3/2014</b>	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:10/84-ALC3/2014 12.06.2014	<b>Status:</b> <b>Approved</b>
HQ File :01/84/050/00062/AM15/	RLA File :05/24/040/00094/AM15/	Lic.No/Date:0510387311 23.05.2014	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM of export product and after deliberations decided to ratify

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the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Dress made of 55% Cotton 44% Polyester 1% Spandex dyed knitted fabric, GSM-235+/-10%, Style No. 350488	2600 Nos.	55% Cotton 44% Polyester 1% Spandex dyed knitted fabric, GSM-235+/-10%	1430 Kgs.
The GSM should match in both import and export.				
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

53	Case No.:30/10/84-ALC3/2014	Party Name: ANKHUA EXPORTS (P)LTD.	Meet No/Date:10/84-ALC3/2014 12.06.2014	Status: Deferred
	HQ File :01/84/050/00085/AM15/	RLA File :05/23/040/00072/AM15/	Lic.No/Date:0510387213 23.05.2014	Defer Date: 10.07.2014.
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided measurement chart, CAD/CAM and sketch of export product in support of their proposal. The Committee after deliberations decided to ask the applicant firm to provide the above information/details for consideration of the proposal. The case stands for re-listing on 10.07.2014.			

	Case No.:32/10/84-ALC3/2014	Party Name: APSARA SILKS	Meet No/Date:10/84-ALC3/2014 12.06.2014	Status: Approved
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**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case, on repeat basis as per decision taken in NC meeting No.48/AM-14 held on 13.03.2014 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	100% MRS dyed/printed fabric, GSM-26+/-10%, width-140 cms+/-10%	4750 Meters	100% MRS plain fabric, GSM-26+/-10%, width-140 cms+/-10%	4990 Meters

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

## MANUAL AGENDA CASE

(55)

Case No.146	M/s Shahi Exports Pvt. Ltd., Faridabad
NC 10/AM-15, dt. 12.06.2014	File No.01/84/171/004/AM-15/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No. 0710095268 dated 07.05.2013.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 03.07.2014.

(56)

Case No.147	M/s Shahi Exports Pvt. Ltd., Faridabad
NC 10/AM-15, dt. 12.06.2014	File No.01/84/171/006/AM-15/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No. 0710094861 dated 17.04.2013.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under

examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 03.07.2014.

(57)

Case No.148	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu
NC 10/AM-15, dt. 12.06.2014	File No.01/84/50/169/AM-14/DES-V
Ratification of input output norms in respect of Advance Authorization No.3510041936 dated 22.08.2013.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/22/2014-15/Hosy., dated 11.06.2014 as detailed below:-

Export Product		
S.No.	Export Product	Export Quantity
1.	Mill made Industrial Work wear (Cotton Summer Pant) woven garment made out of 100% Cotton dyed fabric flame resistant finish, GSM-220+/-10%	3000 Nos.
2.	Mill made Industrial Work wear woven garment (Cotton Summer Jacket) made out of 100% Cotton dyed fabric flame resistant finish, GSM-220+/-10%	2000 Nos.
Import Items		
S.No.	Import Item	Quantity Allowed
1.	Raw Cotton Natural fibre	3562 Kgs.
2.	Vat dyes	42.40 Kgs.
3.	Flacovan (FR Chemicals)	1249.53 Kgs.
4.	Ukadan flame resistant chemicals	132.86 Kgs.
5.	Silastal flame resistant chemicals	56.54 Kgs.
6.	Silastan flame resistant chemicals	11.30 Kgs.

7.	FR Thread	119 Kgs.
8.	Furnace Oil	As per fuel policy
9.	Polyvinyl Alcohol	28.27 Kgs.

The import of Dyes and Chemical (Sl. No.2 to 6) shall be restricted to 26% FOB value within the overall CIF value of the licence in terms of general Note for Textiles at Sr. No.5.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(58)

Case No.149	M/s Finproject India Pvt. Ltd. Jaipur
NC 10/AM-15, dt. 12.06.2014	File No.01/84/50/138/AM-12/DES-V
Re-fixation of input output norms in respect of Advance Authorization No.1310035784 dated 29.06.2011.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested for amendment of export product from EVA Sole Footwear to EVA compound alongwith other details.

2. Initially, the applicant firm had taken above Advance Authorization for the export of EVA Sole Footwear and import item was Ethylene Vinyl Acetate Copolymers. Norms Committee considered the case in its meeting held on 26.04.2012 and allowed 12% wastage on imported raw material.

3. Now, the applicant firm stated that they are unable to fulfil export obligation of EVA Sole Footwear because orders for supply are not in their hand and licence issued so far are going to expire shortly. However, the applicant firm willing to fulfil their export obligation by exporting another product EVA compound on net to net basis i.e. without any wastage.

4. Technically, EVA compound are manufactured by compounding together different grades of raw material either in powder or granular form in mixer and subsequently extruding & cutting them in granular form of EVA compound.

5. Since the firm has requested for export of EVA compound on net to net basis of raw material, the Committee after deliberations as per written comments of DIPP conveyed vide their O.M. dated 11.06.2014 decided to agree with the request of applicant firm. RLA may calculate the balance quantity of EVA left unused by the applicant firm against the licence issued them (after subtracting EVA used up in the manufacture and export of EVA Sole Footwear allowing 12% wastage) and allow exporting of EVA compound on net to net basis of raw material i.e. Ethylene Vinyl Acetate Copolymers.

(59)

Case No.150	M/s Finproject India Pvt. Ltd. Jaipur
NC 10/AM-15, dt. 12.06.2014	File No.01/84/50/194/AM-12/DES-V
Re-fixation of input output norms in respect of Advance Authorization No.1310036488 dated 24.08.2011.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested for amendment of export product from EVA Sole Footwear to EVA compound alongwith other details.

2. Initially, the applicant firm had taken above Advance Authorization for the export of EVA Sole Footwear and import item was Ethylene Vinyl Acetate Copolymers. Norms Committee considered the case in its meeting held on 12.04.2012 and allowed 12% wastage on imported raw material.

3. Now, the applicant firm stated that they are unable to fulfil export obligation of EVA Sole Footwear because orders for supply are not in their hand and licence issued so far are going to expire shortly. However, the applicant firm willing to fulfil their export obligation by exporting another product EVA compound on net to net basis i.e. without any wastage.

4. Technically, EVA compound are manufactured by compounding together different grades of raw material either in powder or granular form in mixer and subsequently extruding & cutting them in granular form of EVA compound.

5. Since the firm has requested for export of EVA compound on net to net basis of raw material, the Committee after deliberations as per written comments of DIPP conveyed vide their O.M. dated 11.06.2014 decided to agree with the request of applicant firm. RLA may calculate the balance quantity of EVA left unused by the applicant firm against the licence issued them (after



subtracting EVA used up in the manufacture and export of EVA Sole Footwear allowing 12% wastage) and allow exporting of EVA compound on net to net basis of raw material i.e. Ethylene Vinyl Acetate Copolymers.

(60)

Case No.151	M/s Finproject India Pvt. Ltd. Jaipur
NC 10/AM-15, dt. 12.06.2014	File No.01/84/50/103/AM-12/DES-V
Re-fixation of input output norms in respect of Advance Authorization No.1310035552 dated 06.06.2011.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested for amendment of export product from EVA Sole Footwear to EVA compound alongwith other details.

2. Initially, the applicant firm had taken above Advance Authorization for the export of EVA Sole Footwear and import item was Ethylene Vinyl Acetate Copolymers. Norms Committee considered the case in its meeting held on 08.09.2011 and rejected the proposal of applicant firm.

3. Now, the applicant firm stated that they are unable to fulfil export obligation of EVA Sole Footwear because orders for supply are not in their hand and licence issued so far are going to expire shortly. However, the applicant firm willing to fulfil their export obligation by exporting another product EVA compound on net to net basis i.e. without any wastage.

4. Technically, EVA compound are manufactured by compounding together different grades of raw material either in powder or granular form in mixer and subsequently extruding & cutting them in granular form of EVA compound.

5. Since the firm has requested for export of EVA compound on net to net basis of raw material, the Committee after deliberations as per written comments of DIPP conveyed vide their O.M. dated 11.06.2014 decided to agree with the request of applicant firm. RLA may calculate the balance quantity of EVA left unused by the applicant firm against the licence issued them (after subtracting EVA used up in the manufacture and export of EVA Sole Footwear allowing 12% wastage) and allow exporting of EVA compound on net to net basis of raw material i.e. Ethylene Vinyl Acetate Copolymers.

(61)

Case No.152	M/s Finproject India Pvt. Ltd. Jaipur
NC 10/AM-15, dt. 12.06.2014	File No.01/84/50/105/AM-12/DES-V
Re-fixation of input output norms in respect of Advance Authorization No.1310035553 dated 06.06.2011.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested for amendment of export product from EVA Sole Footwear to EVA compound alongwith other details.

2. Initially, the applicant firm had taken above Advance Authorization for the export of EVA Sole Footwear and import item was Ethylene Vinyl Acetate Copolymers. Norms Committee considered the case in its meeting held on 19.04.2012 and allowed 12% wastage on imported raw material.

3. Now, the applicant firm stated that they are unable to fulfil export obligation of EVA Sole Footwear because orders for supply are not in their hand and licence issued so far are going to expire shortly. However, the applicant firm willing to fulfil their export obligation by exporting another product EVA compound on net to net basis i.e. without any wastage.

4. Technically, EVA compound are manufactured by compounding together different grades of raw material either in powder or granular form in mixer and subsequently extruding & cutting them in granular form of EVA compound.

5. Since the firm has requested for export of EVA compound on net to net basis of raw material, the Committee after deliberations as per written comments of DIPP conveyed vide their O.M. dated 11.06.2014 decided to agree with the request of applicant firm. RLA may calculate the balance quantity of EVA left unused by the applicant firm against the licence issued them (after subtracting EVA used up in the manufacture and export of EVA Sole Footwear allowing 12% wastage) and allow exporting of EVA compound on net to net basis of raw material i.e. Ethylene Vinyl Acetate Copolymers.

(62)

Case No.153	M/s Finproject India Pvt. Ltd. Jaipur
NC 10/AM-15, dt. 12.06.2014	File No.01/84/50/061/AM-12/DES-V
Ratification of input output norms against Advance Authorization No.1310035189 dated 20.04.2011.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested for amendment of export product from EVA Sole Footwear to EVA compound alongwith other details.

2. Initially, the applicant firm had taken above Advance Authorization for the export of EVA Sole Footwear and import item was Ethylene Vinyl Acetate Copolymers. Norms Committee considered the case in its meeting held on 09.06.2012 and rejected the proposal of applicant firm.

3. Now, the applicant firm stated that they are unable to fulfil export obligation of EVA Sole Footwear because orders for supply are not in their hand and licence issued so far are going to expire shortly. However, the applicant firm willing to fulfil their export obligation by exporting another product EVA compound on net to net basis i.e. without any wastage.

4. Technically, EVA compound are manufactured by compounding together different grades of raw material either in powder or granular form in mixer and subsequently extruding & cutting them in granular form of EVA compound.

5. Since the firm has requested for export of EVA compound on net to net basis of raw material, the Committee after deliberations as per written comments of DIPP conveyed vide their O.M. dated 11.06.2014 decided to agree with the request of applicant firm. RLA may calculate the balance quantity of EVA left unused by the applicant firm against the licence issued them (after subtracting EVA used up in the manufacture and export of EVA Sole Footwear allowing 12% wastage) and allow exporting of EVA compound on net to net basis of raw material i.e. Ethylene Vinyl Acetate Copolymers.

(63)

Case No.154	M/s Modelama Exports Ltd., Gurgaon
NC 10/AM-15, dt. 12.06.2014	File No.01/84/162/021/AM-15/DES-V
Fixation of input output norms against Annual Advance Authorization No.0510280551 dated 28.12.2010 and 0510268422 dated 19.07.2010.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per

written comments of DC(MSME)'s conveyed vide their U.O.No.37(5)/23/2014-15/Hos., dated 12.06.2014 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed	
1.	Ladies Jacket made of 80% Cotton 20% Nylon woven PFD fabric, GSM-96+/-10% with 100% Polyester satin woven lining fabric with zipper, GSM-88+/-10%, Style No.827925	13,115 Nos.	80% Cotton 20% Nylon woven PFD fabric, GSM-96+/-10%, width-57"	3.38 meter	Sq. per piece
			100% Polyester satin woven lining fabric, GSM-88+/-10%	1.25 meter	Sq. per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(64)

Case No.155	M/s Modelama Exports Ltd., Gurgaon
NC 10/AM-15, dt. 12.06.2014	File No.01/84/171/021/AM-15/DES-V
Fixation of input output norms against Annual Advance Authorization No.0510280551 dated 28.12.2010.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME)'s conveyed vide their U.O.No.37(5)/24/2014-15/Hos., dated 11.06.2014 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed	
1.	Ladies Jacket made of 60% Wool, 20% Polyester 20% Polymide dyed woven fabric, GSM-325+/-10% & 100% Polyester twill & satin woven lining fabric, GSM-75+/-10% & 85+/-10% with Zipper, Style	15,190 Nos.	60% Wool, 20% Polyester 20% Polyamide dyed woven fabric, GSM-325+/-10%, width-59"	2.67 Sq. meter	per piece
			100% Polyester twill & satin woven lining fabric, GSM-75+/-10%, width-57"	1.21 Sq. meter	per piece

No.871102	100% Polyester twill & satin woven lining fabric, GSM-85+/-10%, width-57"	1.02 Sq. meter per piece
	Zipper	15,190 Nos.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(65)

Case No.156	M/s Modelama Exports Ltd., Gurgaon
NC 10/AM-15, dt. 12.06.2014	File No.01/84/171/015/AM-15/DES-V
Fixation of input output norms against Annual Advance Authorization No.0510280551 dated 28.12.2010.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 26.06.2014.

(66)

Case No.157	M/s Modelama Exports Ltd., Gurgaon
NC 10/AM-15, dt. 12.06.2014	File No.01/84/171/023/AM-15/DES-V
Fixation of input output norms against Annual Advance Authorization No.0510280551 dated 28.12.2010.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME)'s conveyed vide their U.O.No.37(5)/25/2014-15/Hos., dated 11.06.2014 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Men's Jacket made of 100% Cotton solid dyed woven fabric with Zipper, GSM-139+/-10%, Style No.827233	5494 Nos.	100% Cotton solid dyed woven fabric with Zipper, GSM-139+/-10%, width-58"	4.00 Sq. meter per piece
			Zipper	1 per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(67)

Case No.158	M/s Madhu India Deco Ltd., Mumbai
NC 10/AM-15, dt. 12.06.2014	File No.01/84/162/261/AM-13/DES-V
Enhancement of Kraft Paper Wastage from 10.19% to 15.42% to 100% EOU.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details are still awaited from the applicant firm. The Committee after deliberations decided to await the same and defer the case for re-listing on 10.07.2014.

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